

NO. /PDJ/ACCS/2020.

Office of the
Prl. District and Sessions Court,
Ballari Dated : 04/07/2020.

: M E M O :

In view of order passed by Hon`ble High Court of Karnataka, Bengaluru in the W.P.NO.7338 OF 2020, it is hereby informed to submit application for release of compensation amount in MVC / LAC / MC and others cases in Prl. District and Sessions Court, Ballari as given below.

4-7-2020
(**Krishnaraj.B.Asode**)
Prl. Dist. & Sessions Judge

Ballari.

APPLICATION FORM cum CHECK LIST

FOR CLAIMING COMPENSATION AMOUNT IN MVC / LAC / M.C. CASES AND OTHER CASES.

Sl. No	Particulars	Description
1	Name of the Court :	
2	Case Type and Case Number :	
3	Date of Disposal :	
4	Full Names and Contact numbers : of the Applicant	
3	Applicant Bank Account proof: A xerox copy of Bank passbook or Bank Account statement, It should contain Full Name, Address, Photo of the applicant and Bank address, IFSCode along with Bank seal and signature of the Bank Manager.	
4	PAN CARD / FORM 16 :	
5	ID and Address Proof : Passport, Aadhar, Pan Card, Election/ Voter Card, Driving License, any other proofs issued by the Central/State government.	
6	Blank voucher for Payment of Judicial deposits : (It should be duly signed by the applicant)	
7	Names, Contact numbers and Email ID : of the Advocate (For further communication if any)	
8	AN AFFIDAVIT: It should contain ALL THE NECESSARY DETAILS FOR TRANSFER OF MONEY AND PHOTOGRAPH TO BE AFFIXED NEAR THE SIGNATURE CORRECTNESS OF DOCUMENT SHOULD BE AFFIRMED. ALSO TO UNDERTAKE REGARDING REIMBURSEMENT OF CLAIM AMOUNT, IF THE DETAILS / DOCUMENTS PRODUCED BEFORE THE COURT ARE FOUND FALSE.	

For submission of application and documents to this Court the Applicant / Advocate should obtain slot / permission as per the notification dated 30/05/2020 and 17/06/22020.

NOTE: The applicant should sign the all the above xerox copies of the documents and the same needs to be identified by concerned advocate by signing the copies with seal and writing KAR NO .

All the above columns are mandatory